अधिकतम बकाया आयकर वाले व्यक्तियों के नाम

1871. श्री सज्जन कुमार :

श्री कृष्ण चन्द्र पांडे :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में अधिकतम बकाया आय-कर वाले दस व्यक्तियों के नाम, व्यवसाय और उनकी ओर बकाया राशि का विवरण क्या है; और

(ख) उन पर यह राशि कब से बकाया है तथा उसे वसूल करने के लिये सरकार क्या कार्यवाही कर रही है ?

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह सिसोदिया) : (क) तथा (ख) 10 लाख रुपये से अधिक के आय-कर की मांग के मामलों से संबधित सूचना के आधार पर, ऐसे 10 व्यक्तियों के नाम, जिनकी ओर 31 मार्च, 1981 को आयकर की अधिकतम बकाया थी, फिलहाल उपलब्ध अन्य सूचना के साथ संलग्न विवरण-पत्र में घटते क्रम में दिये गए है । विवरण सभा पटल पर रखा गया। ग्रन्थालय में रखा गया। [देखिये संख्या एल. टी. 2711/81)]

Examination of Representation of Hindustan Lever for Retention of Foreign Majority Holding

1872. SHRI INDRAJIT GUPTA:

SHRI HANNAN MOLLAH:

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 2469 on 6th March, 1981 about news item regarding 'Bogus certificate' and Unstarred Question No. 6230 on 3rd April, 1981 regarding criteria adopted for assessing economic significance by FERA Advisory Committee and state:

(a) the progress made in examination of Hindustan Lever's representation to retain foreign majority holding;

(b) whether deadline of June, 1980, set by Reserve Bank of India has been kept in view while re-examining company's representation;

(c) whether directions of RBI already issued to the company still hold good, if so, in what respect;

(d) the break-up of the export figures of Hindustan Lever in 1978, 1979 and 1980 in terms of company's own products and third party products;

(e) how much exports of the company during the aforesaid years earned foreign currency and how much were transacted purely in terms of rupee currency;

(f) whether permission, if any was given to the company by the RBI under FERA for trading in third party products for purposes of exports; and

(g) if so, when was this permission given and if not, the consequences thereof?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) to (c). The representation is still under consideration. Although a final order under FERA has been issued to the company, the legal advice is that a company is entitled to submit representation and that in the interest of natural justice there is no objection to the company's representation being considered.